

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 123**

TO BE ANSWERED ON FRIDAY, 02ND FEBRUARY, 2024

WOMEN RESERVATION

123. DR. T.R. PAARIVENDHAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Ministry has any proposal to implement Women reservation in forthcoming/ensuing general election in 2024;
- (b) if so, the details thereof and steps proposed in this regard; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTRY OF LAW AND JUSTICE;
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

- (a) No Sir.
- (b) Does not arise.
- (c) Article 334A of the Constitution, inserted by the Constitution (One Hundred and Sixth Amendment) Act, 2023, provides that the reservation of seats for women in the House of the People, the Legislative Assembly of a State and the Legislative Assembly of the National Capital Territory of Delhi shall come into effect after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published.
